

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

I.A.Nos.9-10 In SLP(C) Nos. 26548-26549/2010

DEFENCE ESTATE OFFICER

Petitioner(s)

VERSUS

MURARI SAIRU NAIK(D) TR.LRS.

Respondent(s)

(With appln(s) for directions/extension of time for paying/depositing the enhanced amount of compensation and office report )

WITH

WITH

I.A.NO. 2 IN SLP(C)No.1358/2009  
I.A.NO. 2 IN SLP(C)No.18435/2009  
I.A.NO. 4 IN SLP(C)No.2820/2008  
I.A.NO. 4 IN SLP(C)No.2824/2008  
I.A.NO. 4 IN SLP(C)No.2825/2008  
I.A.NO. 4 IN SLP(C)No.2827/2008  
I.A.NO. 4 IN SLP(C)No.2828/2008  
I.A.NO. 4 IN SLP(C)No.2829/2008  
I.A.NO. 4 IN SLP(C)No.2830/2008  
I.A.NO. 4 IN SLP(C)No.2832/2008

I.A.NO. 4 IN SLP(C)No.2837/2008  
I.A.NO. 4 IN SLP(C)No.2847/2008  
I.A.NO. 4 IN SLP(C)No.2849/2008  
I.A.NO. 4 IN SLP(C)No.11091/2008  
I.A.NO. 4 IN SLP(C)No.6519/2008  
I.A.NO. 4 IN SLP(C)No.6534/2008  
I.A.NO. 4 IN SLP(C)No.11066/2008  
IA.NO. 4 IN SLP(C)No.11067/2008  
I.A.NO. 4 IN SLP(C)No.4082/2008  
I.A.NO. 4 IN SLP(C)No.4085/2008  
I.A.NO. 4 IN SLP(C)No.4086/2008  
I.A.NO. 4 IN SLP(C)No.4089/2008  
I.A.NO. 4 IN SLP(C)No.4090/2008  
I.A.NO. 4 IN SLP(C)No.4093/2008  
I.A.NO. 4 IN SLP(C)No.6532/2008  
I.A.NO. 4 IN C.A.No.331/2009  
I.A.NO. 5 IN SLP(C)No.2818/2008

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I.A.NO. 5 IN SLP(C)No.2831/2008  
I.A.NO. 5 IN SLP(C)No.2833/2008  
I.A.NO. 5 IN SLP(C)No.2850/2008  
I.A.NO. 5 IN SLP(C)No.4084/2008  
I.A.NO. 5 IN SLP(C)No.4088/2008  
I.A.NO. 5 IN C.A.No.330/2009  
I.A.NO. 3 IN SLP(C)No.1756/2008  
I.A.NO. 3 IN SLP(C)No.1359/2009  
I.A.NO. 3 IN SLP(C)No.29474/2009  
I.A.NO. 3 IN SLP(C)No.6923/2010  
I.A.NOS.4-6 IN SLP(C)Nos.2821-2823/2008

I.A.NOS.4-6 IN SLP(C)Nos.2834-2836/2008  
I.A.NO. 4-6 IN SLP(C)Nos.13875-13877/2008  
I.A.NO. 4-6 IN SLP(C)Nos.21689-21691/2008  
I.A.NO. 5-6 IN SLP(C)Nos.11075-11076/2008  
I.A.NO. 5-6 IN SLP(C)Nos.4094-4095/2008  
I.A.NO. 5-6 IN SLP(C)Nos.4102-4103/2008  
I.A.NOS.7-12 IN SLP(C)Nos.33774-33779/2012  
I.A.NOS.5-8 IN SLP(C)Nos.13878-13881/2008  
I.A.NOS.7-12 IN SLP(C)Nos.11082-11087/2008  
I.A.NOS.7-12 IN SLP(C)Nos.11060-11065/2008  
I.A.NOS.7-12 IN SLP(C)Nos.11068-11073/2008  
I.A.NOS.7-8 IN SLP(C)Nos.478-479/2008  
I.A.NOS.7-13 IN SLP(C)Nos.6524-6529/2008  
I.A.NOS.6-7 IN SLP(C)Nos.18294-18295/2007

I.A.NOS.11-12 IN SLP(C)Nos.14305-14306/2007  
I.A.NOS.10-18 IN SLP(C)Nos.2838-2846/2008  
I.A.NOS.11-18 IN SLP(C)Nos.3857-3864/2009  
I.A.NOS.3-4 IN SLP(C)Nos.11394-11395/2008  
I.A.NOS.9-16 IN SLP(C)Nos.11092-11099/2008  
I.A.NOS.9-16 IN SLP(C)Nos.2810-2817/2008  
I.A.NOS.8-14 IN SLP(C)Nos.23428-23434/2008  
I.A.NOS.5-12 IN SLP(C)Nos.31676-31683/2008  
I.A.NOS.7-9 IN SLP(C)Nos.33783-33785/2012  
I.A.NOS.6-10 IN SLP(C)Nos.4104-4108/2008  
I.A.NOS.16-20 IN SLP(C)Nos.4096-4100/2008  
I.A.NOS.23-33 IN SLP(C)Nos.16419-16429/2008

(FOR DIRECTIONS/EXTENSION OF TIME FOR PAYING/DEPOSITING  
THE ENHANCED AMOUNT OF COMPENSATION AND OFFICE REPORT IN ALL  
MATTERS)

Date: 11/02/2013 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE G.S. SINGHVI  
HON'BLE MR. JUSTICE H.L. GOKHALE

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For Petitioner(s) Mr. R.P.Bhatt,Sr.Adv.  
Mr. A.K.Shrivastava,Adv.  
Ms. Gunwant Dara,Adv.  
Ms. Kiran Bhardwaj,Adv.  
Mrs Anil Katiyar,Adv.  
Mr. B. Krishna Prasad,Adv.  
Mr. D.S. Mahra,Adv.  
Mr. A.K.Kaul,Adv.  
Mr. V.P.Sharma,Adv.  
Mr. B.V. Balaram Das,Adv.

For Respondent(s) Mr. Naik H.K.,Adv.  
Mr. Ankolekar Gurudatta,Adv.

Mr. V.N. Raghupathy,Adv.

Mr. Devadatt Kamat,Adv.  
Mr. Rajesh Inamdar,Adv.  
Mr. Rauf Rahim ,Adv

UPON hearing counsel the Court made the following  
O R D E R

These applications have been filed on behalf of the  
Defence Estates Officer for extension of time specified in this

Court's order dated 13.9.2012 for payment of the compensation to the claimants.

Having heard learned counsel for the applicants and the respondents, we accept the prayer made in the applications and extend the time for deposit of the enhanced compensation by four months counted from today.

The I.As. are accordingly disposed of.

[SUMAN WADHWA]  
COURT MASTER

[PHOOLAN WATI ARORA]  
COURT MASTER